

National Company Law Appellate Tribunal, New Delhi

Principal Bench

Company Appeal (AT) (Ins.) No. 05 of 2021

IN THE MATTER OF:

CFM Asset Reconstruction Pvt. Ltd.

...Appellant

Vs.

Mr. Vishram Narayan Panchpor

Resolution Professional & Ors.

...Respondents

Present:

For Appellant:

Mr. Arun Kathpalia, Sr. Advocate, Ms. Ruchi Kohli, Ms. Nidhi Jaswal, Ms. Manyaa Chandok, Advocates.

For Respondent:

**Mr. Dhawal Desh Pandey, Advocate for R1 and R3
Mr. Amir Arsiwala, Advocate for R-2**

ORDER

(Through Virtual Mode)

03.03.2021: Learned Counsel for Respondent No. 2 seeks and is granted one week's time to file the 'Reply Affidavit'.

Learned Counsel for the Appellant may file 'Rejoinder', if any, before the next date of hearing.

Let the matter be fixed **for 'Hearing' on 22nd March, 2021.**

'Interim Order' to continue till the next date of hearing.

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

S.S./kam